

Restoration of Indo-Pak Tele-Communications Link

97. Shri D. C. Sharma
Shri Onkar Lal Berwa:

Will the Minister of Communications be pleased to state:

(a) whether Pakistan proposal for an official level meeting to consider the restoration of tele-communications links between the two countries has been considered;

(b) if so, the result thereof; and

(c) the steps taken in the matter?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) to (c). The Government of India made several proposals to the Government of Pakistan for restoring normalcy in all types of communications between the two Countries. The Government of Pakistan have expressed willingness to hold talks for the restoration of certain types of Communications between the two Countries. The Government of India have welcomed the prospect of talks and are in contact with the Government of Pakistan through diplomatic channels in this matter.

Increase in Fees paid by Overseas Students in U.K.

98. Shri Nath Pai: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Government of U.K. have decided to increase the fees to be paid by Overseas students;

(b) if so, whether the Union Government have ascertained from the U.K. Government the ground on which this increase has been effected; and

(c) the extent of this increase and how many Indian students are affected by it?

The Minister of State in the Ministry of Education (Prof. Sher Singh):

(a) Yes, Sir. The increase will be effective from October, 1987 onwards.

(b) No, Sir.

(c) The increase in fees in respect of fresh students is proposed to be from about £70 to £250 p.a. and by £50 p.a. in case of continuing students.

1100 Indian students are expected to continue their studies in the U.K. beyond October, 1987. It is not possible to estimate at present the number of Indian students who will go for study to the U.K. in future.

Enforcement of Central Acts in the Union Territory of Chandigarh

99. Shri Shri Chand Goel: Will the Minister of Home Affairs be pleased to state:

(a) the names of the Central Acts made applicable in the Union Territory of Chandigarh so far;

(b) the likely period during which the other Central Acts are to be enforced in the Union Territory of Chandigarh in order to bring about uniformity in this Territory in tune with other Union Territories; and

(c) the proposal, if any, to introduce the Rent Restriction Act in the Union Territory of Chandigarh?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). As provided in Section 88 of the Punjab Reorganisation Act, 1966, all Central Acts which were applicable to Chandigarh area immediately before the 1st November, 1966, when it was part of the composite State of Punjab continue to apply to the Union Territory of Chandigarh. Central Acts enacted by Parliament thereafter will also apply to Chandigarh unless they are local Acts applicable to specified areas. It is proposed to enforce from 1st